

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 3
(IB)-1423(PB)/2019

IN THE MATTER OF:

Sarvesh Sharma ... Petitioner/Applicant
v.
Entertainment City Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.05.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. L.N. GUPTA
HON'BLE MEMBER (T)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Dushyant Tiwari, Mr. Ankit Swarup, Ms. SupriyaPandita, Advs. for the Operational Creditor
For the Respondent : Mr. Pulkit Deora, Mr. Siddharth Batra, Ms. Shivani Chawla, Mr. Rhythm Katyal and Mr. Chinmay Dubey, Advs.

ORDER

Ld. Counsel for the Respondent produced a copy of the order dated 17.04.2023 passed by the Hon'ble Supreme Court in Civil Appeal No. 8321/2022 and submitted that the Hon'ble Supreme Court has upheld the order dated 25.07.2022 passed by the Hon'ble NCLAT in Company Appeal (AT) (Ins.) No. 431/2022, in terms of which the Hon'ble NCLAT had directed for adjournment of the proceedings pending before this Adjudicating Authority, sine die.

Nevertheless, as the present bench is only a Special Bench, let the matter be placed before the Regular (Principal) Bench on **24.07.2023**.

-sd-
(SH. L.N. GUPTA)
MEMBER (TECHNICAL)

-sd-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)